



ITEM NO.13

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 7878/2026

[Arising out of impugned judgment and order dated 25-04-2026 in MCRC No. 2667/2026 passed by the High Court of Chhattisgarh at Bilaspur]

ANIL TUTEJA

Petitioner(s)

VERSUS

STATE OF CHHATTISGARH

Respondent(s)

(IA No. 131993/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 131992/2026 - EXEMPTION FROM FILING O.T., IA No. 136137/2026 - EXEMPTION FROM FILING O.T., IA No. 136136/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-05-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Mr. Shoeb Alam, Sr. Adv.
Mr. Arshdeep Singh Khurana, Adv.
Mr. Manohar Pratap, AOR
Mr. Harsh Srivastava, Adv.
Mr. Peeyush Bhatia, Adv.
Mr. Chetan Nagpal, Adv.
Mr. Aayushman Singh, Adv.
Mr. Ish Kumar Verma, Adv.
Mr. Jasraj Singh, Adv.

For Respondent(s) :Mr. Ravi Sharma, A.A.G.
Mr. Apoorv Shukla, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. The petitioner seeks enlargement on bail in Crime No.02/2024 dated 16.01.2024 registered by the Economic

Offences Wing/Anti-Corruption Bureau, Raipur, Chhattisgarh, for the offences punishable under Sections 420, 120B, 467, 468, 4671 of the Indian Penal Code, 1860 and Sections 7 and 12 of the Prevention of Corruption Act, 1988. The prosecution case appears to be that on receipt of ECIR bearing No. ECIR/RPZO/02/2023/802 dated 11.01.2024, which is an information sent by the Directorate of Enforcement under Section 66(2) of the Prevention of Money Laundering Act, 2002 (for short, "PMLA") pertaining to predicate crimes discovered during the money laundering investigation, the subject crime was registered against the petitioner and the co-accused. Some statements are alleged to have been made by some persons under Section 50 of the PMLA, which revealed that the suppliers have been giving huge commissions to the petitioner for obtaining undue favours in the allocation of tenders under the District Mineral Fund. It may be mentioned that the petitioner is a former IAS officer of the Chhattisgarh cadre, and has now retired after 34 years of service. There are multiple criminal cases registered against him pertaining to various scams, such as: Rice Milling Scam, DMF Scam, Coal Scam, Liquor Scam, NAN Scam and Mahadev Betting App case, etc. It appears from the record that the Petitioner was originally arrested on 21.04.2024, and he was taken into custody on 23.02.2026 in the instant case.

2. The State of Chhattisgarh has filed a counter-affidavit in which reliance has been placed on some WhatsApp messages of 2019 to highlight the gravity of the offence. On the other

hand, learned senior counsel for the petitioner submits that the co-accused of the petitioner have already been released on bail and that there are 85 witnesses, who are sought to be examined against the petitioner. The conclusion of trial will, thus, take time.

3. While it is true that there are serious allegations against the petitioner regarding misuse of his position, however, that will be the subject matter of the trial. Taking into consideration all the attending circumstances, and without expressing any opinion on merits, the instant petition is disposed of, and the petitioner is directed to be released on bail subject to his furnishing bail bonds to the satisfaction of the jurisdictional Court.

4. Since the petitioner has held an affluent position in the State, there is an apprehension of him influencing the witnesses and/or tampering with the evidence. In this light, it is directed that the petitioner shall stay outside the State of Chhattisgarh. He shall furnish the address of his stay along with the contact number to the Anti-Corruption Bureau as well as the jurisdictional police station, within one week of release on bail. The petitioner shall appear before the Courts concerned on each and every date of hearing, unless granted exemption. If the petitioner makes any direct or indirect attempt to influence the witnesses and/or tamper with the evidence, it shall be taken as a misuse of the concession of bail and necessary consequences shall follow.

5. Pending application(s), if any, shall stand closed.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR